

and Durgapur and exported so far to foreign countries;

(b) the names of the importing countries; and

(c) the amount earned thereby?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). A statement is laid on the Table. [See Appendix III, annexure No. 57.]

Legal Aid to S.C. and S.T. in Bihar

1862. Shri S. C. Godsora: Will the Minister of Home Affairs be pleased to state:

(a) the amount utilised by the State Government of Bihar in 1959 out of the money allocated for providing legal aid to the Scheduled Castes and Scheduled Tribes; and

(b) the procedure followed for providing legal aid?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The information which is available only for financial years, and not for calendar years, is as follows:—

Year	Category of Backward Classes	Amount Utilised (Rs.)
1958-59	Scheduled Tribes	There was no scheme
	Scheduled Castes	8,445
1959-60	Scheduled Tribes	27,200
	Scheduled Castes	22,500

(b) A statement detailing the procedure is laid on the Table of the House. [See Appendix III, annexure No.58.]

Departmental Promotion Committees in Himachal Pradesh

1863. { Shri S. N. Ramaul:
Shri Bhakt Darshan:
Shri Nek Ram Negi:

Will the Minister of Home Affairs be pleased to state:

(a) whether there are various Departmental Promotion Committees in Himachal Pradesh to decide promotion cases as well as to review cases of employees to determine their continuance or otherwise beyond the age of 55 years;

(b) whether there are any such Departmental Promotion Committees which have officers of the same Department as members; and

(c) if so, what are those Departments as also the composition of each such committee?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) Yes.

(c) The Departmental Promotion Committees for Class III posts in all the Departments of the Administration have officers of the same department as members. These Committees consist of the Secretary of the Department concerned as Chairman, the Head of the Department and the Head of the office or any other officer of the Department nominated by the Secretary of the Department, as members. Where the Secretary and the Head of the Department happen to be one and the same officer, the Chairman can nominate any other officer as a member of the Committee.

Groundwater Resources in Andhra Pradesh

1864. Shri Eami Reddy: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any detailed survey of groundwater resources in Andhra Pradesh has been conducted; and

(b) whether a statement showing the broad features of the same will be laid on the Table?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) A brief summary of the investigations is incorporated in the Annual Reports, copies of which are invariably sent to the Parliament Library.